



ITEM NO.1.1 + 2

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3125/2025

SHAIK IRFAN

Appellant(s)

VERSUS

THE STATE OF ANDHRA PRADESH

Respondent(s)

[ONLY I.A. NO. 179505/2026 IN CRL. A. NO. 3127/2025 IS LISTED UNDER THIS ITEM]

WITH

CrI.A. No. 3127/2025 (II)

FOR

FOR INTERIM BAIL ON IA 179505/2026

IA No. 179505/2026 - INTERIM BAIL

WITH

Criminal Appeal No(s). 3128/2025

[ONLY I.A. NO. 179485/26 IN CRL. APPEAL NO. 3128/25 IS LISTED UNDER THIS ITEM.].....[TO BE TAKEN UP ALONG WITH CrI.A. No. 3125/2025]..... FOR FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 4405/2025 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 4406/2025 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 67006/2025 FOR GRANT OF BAIL ON IA 82842/2026 FOR INTERIM BAIL ON IA 179485/2026
IA No. 179485/2026 - INTERIM BAIL

Date : 25-06-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ARUN PALLI

For Appellant(s): Mr. Wajeesh Shafiq, AOR
Mr. Rahul Yadav, Adv.
Ms. Shagufta Ansari, Adv.

Mr. N. Rajaraman, AOR

For Respondent(s): Ms. Prerna Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned counsel for the applicant Shaik Rahamthulla and learned counsel for the respondent-State of Andhra Pradesh.
2. Interlocutory Application No.179485/2026 has been filed by the applicant in Criminal Appeal No.3128/2025 whereas Interlocutory Application No.179505/2026 has been filed by the applicant in Criminal Appeal No.3127/2025. In both the Criminal Appeals, applicant is the appellant.
3. Appellant has been convicted by the Sessions Court under Section 396 read with 120B and Section 400 of the Indian Penal Code, 1860 (IPC) and sentenced to undergo Rigorous Imprisonment (R.I.) for life amongst others. Appeal filed by the applicant before the High Court was dismissed where after, the related Special Leave Petitions were filed before this Court and on leave being granted, those have been registered as Criminal Appeals. In the two Interlocutory applications, applicant has stated that he is aged about 75 years and has severe cardiac issues. The condition of the appellant is stated in Paragraph 9 of Interlocutory Application No.179485/2026 which reads as under:

"That the applicant/appellant is an old

man, aged 75 years. He is a known case of Chronic Rheumatic Heart Disease (CRHD) with Severe Calcific MS tissue. CRHD involves heavy, rigid calcium deposits on the mitral valve apparatus. While CRHD usually causes commissural fusion, the added severe calcification makes the valve leaflets non-pliable and increases risks during intervention. Owing to his severe heart condition, the applicant/appellant had to undergo Mitral Valve Replacement with 27mm CE Paramount Tissue Valve. The applicant/appellant is also a patient of Diabetes and Hypertension and suffers from cataract and dribbling of urine."

4. On 18.06.2026, we had called upon Ms. Prerna Singh, learned counsel for the respondent-State of Andhra Pradesh to obtain instructions and to submit a medical report on the next date, i.e. today.

5. Today, learned counsel for the respondent-State had produced the medical report along with the covering letter of the Superintendent of Jails, Central Jail, Nellore dated 20.06.2026.

6. That apart, the Director of Sri Venkateswara Institute of Medical Sciences (SVIMS) has sent an email stating the following:

"1. This procedure is available at SVIMS.

2. The estimated cost of the procedure is approximately ₹20 lakhs. The required funds will need to be arranged.
3. Not all patients are suitable candidates for this procedure.
4. A detailed evaluation is necessary to determine whether it is appropriate for him.
5. Kindly send him to SVIMS for evaluation. The assessment process requires approximately one week of hospitalization."
7. Further, we have seen from the medical report that the applicant has undergone several rounds of hospitalizations at Nellore as well as at Tirupati.
8. Learned counsel for the respondent-State fairly submits that the Court may consider granting bail to the applicant on medical ground for a limited period.
9. On a query by the Court, learned counsel for the applicant submits that his family is willing to support his medical treatment and the expenses that may be incurred in such treatment and that he would be looked after during his medical treatment.
10. Considering the advanced age of the applicant and his medical condition, we grant medical bail to the applicant Shaik Rahamthulla for a period of three months from the date of his release.
11. Accordingly, we direct that the applicant shall be produced before the concerned Trial Court within a

maximum period of seven days from today, where after the Trial Court shall release the applicant on bail on such terms and conditions as may be deemed fit and proper.

12. Interlocutory Application No.179485/2026 in Criminal Appeal No.3128/2025 and Interlocutory Application No.179505/2026 in Criminal Appeal No.3127/2025 are accordingly disposed of.

13. List in due course.

(ABHINAV KUMAR)
COURT MASTER (SH)

(SAPNA BANSAL)
COURT MASTER (NSH)